

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/7295/2020

This the 21st day of September, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Mrs. Yasmeena Jan

.....Applicant

(Advocate:- Mr.M.I.Qadri)

Versus

State of Jammu and Kashmir and ors.

.....Respondents

(Advocate: Mr.Sudesh Magotra, DAG.)

ORDER
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the T.A. has become infructuous and the same may be dismissed as such.

2. Accordingly, the T.A. is dismissed as having become infructuous.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/